

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1801

ANSWERED ON:07.03.2006

CRIME AGAINST SC ST

Khairi Shri Chandrakant Bhaurao;Mediyam Dr. Babu Rao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of cases of atrocities registered under SC/ST Atrocities Act, 1989 during each of the last three years; State-wise;
- (b) whether the Government has reviewed the position of crimes committed against the people belonging to SCs/STs communities in various States;
- (c) if so, the details thereof, State-wise;
- (d) the details of action taken/proposed to be taken to deal with the problem?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT)

(a): As per information compiled by National Crime Records Bureau (NCRB), a statement containing details of cases of atrocities against Scheduled Castes and Scheduled Tribes respectively registered under Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Act, 1989 during 2002 to 2004, State-wise, is placed at Annexure-I

(b) & (c): The analysis of the statement at Annexure-I indicates that a total of 10770, 8048 and 8891 cases of crime committed against Scheduled Castes were reported under SC/ST (POA) Act, 1989 during 2002, 2003 and 2004 respectively thereby showing a mixed trend during this period. Whereas, 1800, 1340 and 1175 cases of crime committed against Scheduled Tribes were reported during the same period under SC/ST (POA) Act, 1989 which shows a declining trend.

(d): As per the seventh Schedule to the Constitution of India, 'Police' and 'Public Order' are state subjects and, as such, detection, registration, investigation and prevention of crime are primarily the responsibilities of the State Governments. However, the Government of India has from time to time been issuing advisories to State Governments and Union Territories to make concerted efforts to improve the administration of Criminal Justice System and to take effective measures to control crimes against all vulnerable sections of the society, including the SCs/STs.

Annexure-I

ANNEXURE AS REFERRED IN REPLY TO PART (A) OF LOK SABHA USQ NO. 1801 FOR 7.3.2006.

Sr. No. Name of the State Total number of cases of atrocities registered under SC/ST (POA) Act 1989 during 2002 to 2004.

	Scheduled Castes			Scheduled Tribes			
	2002	2003	2004	2002	2003	2004	
1	ANDHRA PRADESH	830	1234	1319	134	150	147
2	ARUNACHAL PRADESH	0	0	0	0	0	0
3	ASSAM	0	0	0	0	0	0
4	BIHAR	715	904	1813	6	19	25

5 CHHATTISGARH 77 155 138 101 221 201

6 GOA 1 1 0 0 0 0

7 GUJARAT 332 320 411 97 69 59

8 HARYANA 32 36 31 0 0 0

9 HIMACHAL PRADESH 32 36 40 0 1 2

10 JAMMU & Kashmir 0 0 0 0 0 0

11 JHARKHAND 53 36 53 40 5 40

12 KARNATAKA 1099 1155 1061 134 108 118

13 KERALA 229 173 162 35 10 11

14 MADHYA PRADESH 570 445 357 310 252 212

15 MAHARASHTRA 136 216 219 53 50 40

16 MANIPUR 0 0 0 0 0 0

17 MEGHALAYA 0 0 0 0 0 0

18 MIZORAM 0 0 0 0 0 0

19 NAGALAND 0 0 0 0 0 0

20 ORISSA 466 435 574 189 168 159

21 PUNJAB 53 51 61 0 0 0

22 RAJASTHAN 2384 867 579 667 279 147

23 SIKKIM 0 0 0 0 0 0

24 TAMIL NADU 685 776 691 3 6 7

25 TRIPURA 0 0 0 0 0 0

26 UTTAR PRADESH 2974 1128 1264 23 0 0

27 UTTARANCHAL 85 66 112 2 1 3

28 WEST BENGAL 2 1 2 6 1 4

TOTAL (STATES) 10755 8035 8887 1800 1340 1175

29 A & N ISLANDS 0 0 0 0 0 0

30 CHANDIGARH 0 0 0 0 0 0

31 D & N. HAVELI 0 0 0 0 0 0

32 DAMAN & DIU 0 0 0 0 0 0

33 DELHI 15 12 4 0 0 0

34 LAKSHDWEEP 0 0 0 0 0 0

35 PONDICHERRY 0 1 0 0 0 0

TOTAL (UTs) 15 13 4 0 0 0

TOTAL (ALL-INDIA) 10770 8048 8891 1800 1340 1175